

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 16 FEB 1994

APPLICATION NO(s) 212/94

APPLICANTS:

G.S. Keemar
TO.

RESPONDENTS:

Sr Div. Com Manager
S. Rly Bangalore.

1. Shri. M.S. Naqvi, Advocate, NO.11,
2nd Floor, Sreetaha Complex, 1 Cross,
Gundlu Naqvi Bangalore.
2. The Sr Div. General Commercial Manager
Southern Railway Bangalore
3. The Div. General Railway Manager
Southern Railway Bangalore Division
Bangalore
4. Railway Board by its Chairman
Rail Bhawan, New Delhi.
5. Govt of India by its Secretary
to Govt Ministry of Railways
Rail Bhawan New Delhi.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 12.94.

Issued on
17/2/94

Re. Bangalore 16/2
F DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

ok

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 212/1994

TUESDAY THE FIRST DAY OF FEBRUARY, 1994

Present: Mr. Justice P.K. Shyamsunder, Vice Chairman
Mr. T.V. Ramanan, Member (A)

Shri G.S. Kumar
Aged 54 years
S/o. G.V. Subba Rao
Travelling Ticket Inspector
Southern Railway
Bangalore Divisional Office
Bangalore. Applicant
By
(Dr. M.S. Nagaraja, Advocate)

Vs.

1. The Sr. Divisional Commercial Manager
Southern Railway, Bangalore.
2. The Divisional Railway Manager
Southern Railway, Bangalore Division
Bangalore.
3. Railway Board represented by
Chairman, Railway Board
Rail Bhavan, New Delhi.
4. Union of India represented by
Secretary to Government
Ministry of Railways, Rail Bhavan
New Delhi. Respondents

O R D E R

(Mr. Justice P.K. Shyamsunder, Vice Chairman)

Having heard Dr. M.S. Nagaraja and in the light
of the submission made by him, we think it appropriate, to
direct the Appellate Forum which is said to be seized of
an appeal filed by the applicant, to dispose off the said
appeal expeditiously. A copy of the appealed memo is

annexed here at Annexure-3.

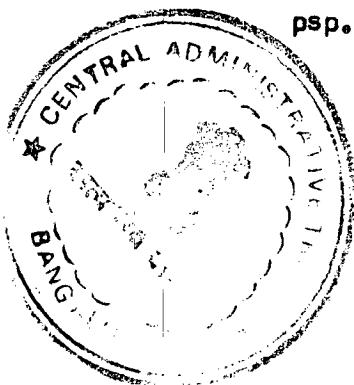
2. We accordingly direct the Appellate Authority to dispose off the pending appeal within two months from the date of this order. Let a copy of this order be sent to the authorities for information. No costs.

Sd/-

(T.V. RAMANAN)
MEMBER(A)

Sd/-

(P.K. SHYAMSUNDER)
VICE CHAIRMAN



TRUE COPY

Se Shambu
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL OFFICE
BANGALORE